

“With reference to the above subject, it is respectfully submitted that the Appellant has opted for the Direct Tax Vivad Se Vishwas Act, 2020 ('DTVSV Act'), to settle the dispute pending before your Honours.

In this reference, the Appellant had submitted Form 1 and Form 2 in accordance with Rule 3 of the Direct Tax Vivad se Vishwas Rules, 2020 ('the Rules') on 30th December, 2020. Copy of the Form 1 & 2 is attached herewith as Annexure-1 for your Honour's ready reference and record. Further, the Designated Authority issued Form 3 in accordance with Rule 3 of the Rules on 31st January, 2021. Copy of the Form 3 is attached herewith as Annexure-2 for your Honour's ready reference and record.

In view of the above, and in accordance with Section 4(3) of the DTVSV Act, the Appellant is hereby withdrawing the current appeal filed on 21/11/2016. The Appellant has already paid the entire demand raised in Form-3.

The Appellant requests your Goodself to kindly grant permission to withdraw the appeal, so that it can proceed under the DTVSV Act and settle the dispute.”

3. On perusal of the above letter and having no objection from the side of ld. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 29th November, 2021

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 29th November, 2021
Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-13, Pune
4. The PCIT (Central), Pune
5. DR, ITAT, A Bench, Pune ;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	29-11-2021	Sr.PS
2.	Draft placed before author	29-11-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		